NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CAA-360 (ND)2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

NAME OF THE COMPANY: M/s. MMR Construction Company Pvt. Ltd. & Ors. Vs. M/s. Maple Realcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241-242

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner (s)

: Mr. Sudhanshu Batra, Sr. Advocate with

Mr. Aditya Mishra, Advocate

For the Respondent (s): None

vone

ORDER

The Respondents are directed to file the minute books maintained by the company along with the notices/circulation of draft minutes, sent to the petitioner, the attendance register together with proof of dispatch w.e.f. 1st May, 2015 onwards. The same be filed with the Bench Officer by 21st December, 2017.

It is also the grievance of the petitioner that 500 shares of the petitioner have been fraudently transferred by the Respondent. Ld. Sr. Counsel appearing for the Petitioner also prays that the Respondent be restrained from holding any Board Meeting. We are not inclined to do so. However, any decision taken by the board which is founded on illegality shall be subject to the final outcome of this petition.

Respondents have filed an application under Section 8 of the Arbitration and Conciliation Act.

Be listed for disposal on 30th January, 2018.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra)

Member (J)